

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP (IB) No.386/9/NCLT/AHM/2018

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.05.2021

Name of the Company:

Jyoti Limited
V/s
HEC Infra Projects Ltd

Section:

9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Ravi Pahwa appeared for Operational Creditor.

Learned Counsel for Corporate Debtor appeared.

Learned Counsel for both sides submitted that matter is settled. In view of this CP(IB) 386 of 2019 stand disposed of as withdrawn liberty to get this proceeding revived again.



(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 5th day of May, 2021



(MADAN B GOSAVI)
MEMBER (JUDICIAL)